

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

original Application No. 1681 of 2004.

this the 17th day of January, 2005.

HON'BLE MR. JUSTICE S.R. SINGH, V.C.
HON'BLE MR. S.C. CHAUBE, MEMBER(A)

Harish Kumar Verma, S/o late Shankar Lal, R/o 1168/396,
Kalyani Devi, District Allahabad.

Applicant.

By Advocate : Sri D.K. Singh.

Versus.

1. Union of India through its Secretary Department of Railway, Ministry of Railways, New Delhi.
2. Senior Divisional Personnel Officer, N.C.R., DRM's Office, Allahabad.
3. Divisional Railway Manager, N.C.R., Railways, D.R.M's office, Allahabad.
4. General Manager, N.C.R., G.M.'s office, Allahabad.

Respondents.

By Advocate : Sri A.K. Gaur.

O R D E R

BY JUSTICE S.R. SINGH, V.C.

The applicant has instituted the instant O.A. for the following relief(s):

"(i) a order, Rule or direction in the nature of certiorari quashing the order dated 1.2.2003 and 19.8.2004 passed by the respondent no.2 (Annexure No.1 and 2) respectively by which the Oppsite parties had provided the promotion juniors to the applicant.

(ii) Issue, order, Rule or direction in the nature of Mandamus commanding the respondents to promote the petitioner since 1997 on the post of O.S. Grade now O.S. Grade I and pay the all consequential benefits alongwith interest from the due date the applicant became entitled to the same.

(c) Award the cost to the applicant."

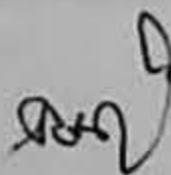
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2. It appears from the averments made in the original Application that for redressal of his grievance, the applicant has preferred a representation, which has not been disposed of by the competent authority. The grievance of the applicant is that he has been superseded by his juniors in the matter of promotion to the post of O.S. Gr.II as well as O.S. Gr.I

3. Having heard the learned counsel for the applicant and Sri A.K. Gaur, learned counsel for the respondents, we are of the view that it would meet the ends of justice if this O.A. be disposed of at admission stage itself with a direction to the respondent no.2 to consider and pass a reasoned and speaking order on the representation of the applicant within the specified period of time.

4. Accordingly, the O.A. stands disposed of at admission stage itself with a direction to the respondent no.2 to consider and decide the representation of the applicant by a reasoned and speaking order to be passed within a period of two months from the date of receipt of copy of this order alongwith a copy of the representation, under intimation to the application. No costs.


MEMBER(A)


VICE CHAIRMAN

GIRISH/-